CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.113/MP/2026
along with IA No. 173/2026 and IA (Diary) No. 861/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : T P Saurya Limited (TPSL)

Respondents : POWERGRID Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **17.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Veknatesh, Advocate, TPSL
Shri Siddharth Nigotia, Advocate, TPSL
Shri Jatin Katiyar, Advocate, TPSL
Shri Aashwyn Singh, Advocate, TPSL
Ms. Ishika Talwar, Advocate, TPSL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Lashit Sharma, CTUIL
Shri Prashant Garg, NRLDC
Shri Ashok Rajan, NLDC & NRLDC
Shri Gajendra Vasava, NLDC & NRLDC
Ms. Himani Dutta, NLDC & NRLDC

Record of Proceedings

At the outset, learned counsel for the Petitioner sought a pass over when the matter was called out.

2. Learned counsel for the Respondent, PGCIL, however, pointed out that the Petitioner had recently moved two IAs seeking impleadment of the additional Respondents and amendment of the Petition. Learned counsel accordingly submitted that a formal notice be issued on these IAs, including on the proposed Respondents sought to be impleaded therein.

3. Learned counsel for the Petitioner submitted that the Petitioner had filed IA No. 173/2026 seeking the impleadment of the additional transmission licensees/TSPs,

responsible for the implementation of the transmission elements forming the subject matter of the present proceedings, and IA (Diary) No. 861/2026, seeking consequential amendments to the prayers qua the proposed Respondents. Learned counsel also requested that the matter be listed along with similar matters listed for hearing on 15.12.2026.

4. After hearing the learned counsel for the parties, the Commission directed the issuance of notice on both the IAs. The Respondents, including the proposed Respondents, were permitted to file their replies to the IAs, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within ten days thereafter.

5. The Petition, along with IAs, will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)